

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 301**

TO BE ANSWERED ON THE 24TH JULY, 2024/ SRAVANA 2, 1946 (SAKA)

ATROCITIES AGAINST SCHEDULED CASTES AND SCHEDULED TRIBES

301 SHRI MUKUL BALKRISHNA WASNIK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered under The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 State-wise in the last five years;**
- (b) the conviction rate and pendency of cases under this Act, State-wise;**
- (c) whether Government has taken any steps to bring down pendency of cases and ensure that justice is delivered as visualised in the Act; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) & (b): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its publication "Crime in India". The latest published report pertains to the year 2022. The State/UT-wise details of number of cases registered, cases charge-sheeted, cases convicted, conviction rate and cases pending trial at the end of year under Crime against Scheduled Castes (SCs) and under Crime against Scheduled Tribes (STs) during years 2018-2022 are at Annexure-I & Annexure-II respectively.

Increased awareness amongst the masses about their rights & laws enacted by the Government to protect their basic human rights and dignity, increased accessibility to police and accountability, training and sensitization of police officials, addition of new offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act (PoA), 1989 vide the amendment of 2015, have led to better reporting of crimes against Scheduled Castes and Scheduled Tribes.

(c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including Scheduled Castes (SCs) & Scheduled Tribes (STs) rest with the respective State Governments and the State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government is committed to ensure protection of members of Scheduled Castes & Scheduled Tribes. Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989.

To make the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (POA ACT) more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act has been amended in 2015. The amendment includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the POA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences. Further, Section 18 of the POA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 and enforced with effect from 20.08.2018. Conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.

In addition, Ministry of Home Affairs has been advising the State Governments/ UT Administrations from time to time to give focused attention to effective administration of the criminal justice system with emphasis on prevention and control of crimes against Scheduled Castes and Scheduled Tribes and to implement the provisions of the POA Act and Rules in letter and spirit. These advisories are available at the website www.mha.gov.in.

Further, the Ministry of Home Affairs has advised the States and UTs to identify the Atrocity-prone areas for taking preventive measures to save life and property of the members of the SC and ST communities and post adequate number of police personnel, fully equipped with policing infrastructure in the Police Stations in such vulnerable areas.

Further, the Department of Social Justice and Empowerment, Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the effective implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {POA} Act 1989, under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of these Acts, which includes :

- (i) Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection cell and Special Police Stations.**
- (ii) Setting up and functioning of exclusive Special Courts.**
- (iii) Relief and Rehabilitation of atrocity victims.**
- (iv) Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Caste.**
- (v) Awareness generation.**

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Conviction Rate (CVR) and Cases Pending Trial at the end of the year (CPTEY) under Total of SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Castes during 2018-2020

SL	State/UT	2018					2019					2020				
		CR	CCS	CON	CVR	CPTEY	CR	CCS	CON	CVR	CPTEY	CR	CCS	CON	CVR	CPTEY
1	Andhra Pradesh	1830	1430	47	5.7	3565	2071	928	38	6.8	3930	1948	1613	37	10.0	5172
2	Arunachal Pradesh	0	0	0	-	0	0	1	0	-	1	0	1	0	-	2
3	Assam	8	2	0	-	10	21	5	0	-	15	28	3	0	0.0	15
4	Bihar	7061	6469	44	15.4	39062	6544	4784	44	12.2	43484	7368	5453	12	21.8	48882
5	Chhattisgarh	264	236	50	41.7	967	341	313	47	30.3	1125	316	280	23	47.9	1357
6	Goa	5	3	1	33.3	20	3	3	0	0.0	21	2	1	0	-	22
7	Gujarat	1426	1269	14	3.2	9099	1416	1229	7	1.8	9930	1326	1203	3	4.4	11064
8	Haryana	961	564	54	17.8	1134	1086	670	64	22.3	1517	1210	632	6	12.5	2101
9	Himachal Pradesh	127	108	2	6.5	392	185	107	6	9.4	432	247	183	1	4.0	585
10	Jharkhand	537	250	29	22.5	1656	649	208	17	18.7	1754	666	292	14	29.8	1999
11	Karnataka	1322	1093	45	7.5	7834	1500	1127	26	3.9	8172	1394	1205	17	4.7	9010
12	Kerala	887	608	22	10.2	2592	858	634	14	8.4	3051	846	655	7	4.4	3541
13	Madhya Pradesh	4753	4738	754	28.8	18716	5300	5073	964	31.5	20724	6899	6718	538	40.1	26101
14	Maharashtra	1974	1544	79	8.8	8720	2149	1800	75	7.2	9432	2569	2132	39	11.8	11221
15	Manipur	0	0	0	-	3	0	0	0	-	3	0	0	0	-	3
16	Meghalaya	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
17	Mizoram	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
18	Nagaland	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
19	Odisha	1778	1663	8	3.0	10011	1886	2365	2	22.2	12367	2046	2088	5	3.7	14319
20	Punjab	168	84	6	18.2	173	166	76	5	13.9	213	165	97	4	16.7	285
21	Rajasthan	4607	2407	597	43.6	13265	6794	3194	927	51.1	14644	7017	3328	572	48.7	16796
22	Sikkim	5	4	0	0.0	5	4	2	0	-	7	0	0	0	0.0	6
23	Tamil Nadu	1407	1218	99	13.3	4703	1144	964	89	11.3	4861	1273	968	129	25.2	5308
24	Telangana	1507	1045	31	10.7	2815	1690	1119	43	9.0	3447	1959	1534	13	3.8	4636
25	Tripura	1	0	0	-	1	0	0	0	-	1	2	0	0	-	1
26	Uttar Pradesh	11696	9672	1538	55.4	47045	11829	9931	1619	66.1	50067	12714	10489	1820	70.7	57979
27	Uttarakhand	58	65	0	0.0	202	84	68	17	68.0	244	87	64	0	-	308
28	West Bengal	119	80	0	0.0	521	145	89	0	0.0	595	109	128	0	0.0	721
	TOTAL STATE(S)	42501	34552	3420	28.6	172511	45865	34690	4004	32.1	190037	50191	39067	3240	42.5	221434
29	A&N Islands	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
30	Chandigarh	1	1	0	0.0	4	1	0	1	100.0	4	3	0	1	100.0	3
31	D&N Haveli and Daman & Diu+	1	0	0	-	3	2	0	0	0.0	2	1	1	0	-	3
32	Delhi	36	32	0	0.0	248	76	51	2	9.5	274	69	59	0	0.0	330
33	Jammu & Kashmir*	0	0	0	-	0	0	0	0	-	0	4	0	0	-	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	0	0	0	-	0
35	Lakshadweep	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
36	Puducherry	0	0	0	-	28	4	0	0	-	28	0	0	0	-	28
	TOTAL UT(S)	38	33	0	0.0	283	83	51	3	13.0	308	77	60	1	25.0	364
	TOTAL (ALL INDIA)	42539	34585	3420	28.6	172794	45948	34741	4007	32.1	190345	50268	39127	3241	42.5	221798

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Conviction Rate (CVR) and Cases Pending Trial at the end of the year (CPTEY) under Total of SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Castes during 2021-2022

SL	State/UT	2021					2022				
		CR	CCS	CON	CVR	CPTEY	CR	CCS	CON	CVR	CPTEY
1	Andhra Pradesh	2010	1913	19	5.3	6713	2315	1571	42	4.0	7221
2	Arunachal Pradesh	0	0	0	-	2	0	0	0	-	2
3	Assam	13	3	0	-	18	14	3	0	-	21
4	Bihar	5842	4588	48	31.2	53316	6509	5135	146	43.1	58112
5	Chhattisgarh	330	337	20	18.5	1586	323	358	253	77.4	1617
6	Goa	4	3	0	0.0	24	8	7	0	0.0	29
7	Gujarat	1201	1144	8	5.8	12064	1279	1182	12	4.4	12971
8	Haryana	1628	738	44	25.1	2663	1633	744	54	19.3	3118
9	Himachal Pradesh	243	143	2	5.9	687	209	148	5	8.5	768
10	Jharkhand	546	460	28	53.8	2407	674	318	28	19.6	2570
11	Karnataka	1673	1556	10	1.6	9941	1972	1634	15	1.4	10466
12	Kerala	948	1111	42	9.7	4194	1050	957	50	9.2	4573
13	Madhya Pradesh	7213	7236	720	28.0	30763	7733	7588	902	22.9	34405
14	Maharashtra	2503	2357	45	10.7	13149	2741	2371	89	8.9	14504
15	Manipur	0	0	0	-	3	0	0	0	-	3
16	Meghalaya	0	0	0	-	0	0	0	0	-	0
17	Mizoram	0	0	0	-	0	5	5	0	-	5
18	Nagaland #	0	0	0	-	0	0	0	0	-	0
19	Odisha	2327	2032	1	0.7	16206	2902	3090	40	16.1	19047
20	Punjab	200	96	6	25.0	350	162	69	11	27.5	373
21	Rajasthan	7524	3726	583	41.6	19116	8752	4031	631	39.5	21538
22	Sikkim	2	1	0	0.0	5	3	0	1	50.0	3
23	Tamil Nadu	1376	1049	104	18.4	5780	1761	1296	138	21.1	6405
24	Telangana	1770	1550	30	8.2	5812	1787	1979	44	4.9	6879
25	Tripura	3	0	0	-	1	2	1	0	-	2
26	Uttar Pradesh	13146	11358	1930	76.3	66803	15368	12996	3168	80.2	75847
27	Uttarakhand	123	87	0	0.0	393	114	99	0	0.0	490
28	West Bengal	108	122	0	0.0	836	104	123	0	0.0	900
	TOTAL STATE(S)	50733	41610	3640	36.0	252832	57420	45705	5629	34.1	281869
29	A&N Islands	0	0	0	-	0	0	0	0	-	0
30	Chandigarh	0	0	0	-	3	4	1	0	0.0	4
31	D&N Haveli and Daman & Diu	0	1	0	-	4	0	0	0	0.0	1
32	Delhi	136	100	0	0.0	426	130	99	0	0.0	508
33	Jammu & Kashmir	3	2	0	-	2	6	3	0	-	5
34	Ladakh	0	0	0	-	0	0	0	0	-	0
35	Lakshadweep	0	0	0	-	0	0	0	0	-	0
36	Puducherry	7	6	0	-	34	9	7	0	-	41
	TOTAL UT(S)	146	109	0	0.0	469	149	110	0	0.0	559
	TOTAL (ALL INDIA)	50879	41719	3640	36.0	253301	57569	45815	5629	34.1	282428

Source: Crime in India

Clarifications are pending from Nagaland for the year 2022

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Conviction Rate (CVR) and Cases Pending Trial at the end of the year (CPTEY) under Total of SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Tribes during 2018-2020

SL	State/UT	2018					2019					2020				
		CR	CCS	CON	CVR	CPTEY	CR	CCS	CON	CVR	CPTEY	CR	CCS	CON	CVR	CPTEY
1	Andhra Pradesh	329	251	11	7.4	686	330	193	2	1.8	763	320	234	1	0.9	886
2	Arunachal Pradesh	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
3	Assam	6	1	0	-	46	4	1	0	-	47	10	0	0	-	47
4	Bihar	64	75	0	0.0	380	97	85	2	20.0	455	94	75	0	-	530
5	Chhattisgarh	388	377	41	27.7	1301	427	387	39	29.1	1554	502	462	47	48.0	1913
6	Goa	5	3	1	33.3	16	2	2	0	0.0	17	2	2	0	-	19
7	Gujarat	311	272	1	1.9	2192	321	289	5	15.6	2447	291	253	1	14.3	2693
8	Haryana	0	0	0	-	0	1	1	0	-	1	0	0	0	-	1
9	Himachal Pradesh	1	2	0	0.0	16	1	1	0	-	17	3	1	0	-	18
10	Jharkhand	223	84	3	12.0	847	339	241	10	32.3	1048	347	86	8	40.0	1114
11	Karnataka	321	284	2	1.6	1617	327	249	3	1.8	1666	291	261	1	1.3	1851
12	Kerala	138	175	6	8.1	448	140	94	2	5.3	502	130	109	7	21.9	579
13	Madhya Pradesh	1868	1862	287	34.0	7422	1922	1845	414	31.2	7940	2401	2362	151	35.9	9881
14	Maharashtra	526	414	23	11.3	2605	559	447	30	11.9	2780	663	633	12	12.5	3316
15	Manipur	1	0	0	-	3	2	0	0	-	3	2	0	0	-	3
16	Meghalaya	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
17	Mizoram	0	0	0	-	0	8	8	0	-	8	0	0	0	-	8
18	Nagaland	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
19	Odisha	557	697	3	5.1	3982	576	682	0	0.0	4661	624	575	0	0.0	5228
20	Punjab	0	0	0	-	2	1	0	0	-	2	4	1	0	-	3
21	Rajasthan	1095	597	115	37.6	3158	1797	832	194	44.7	3556	1878	918	114	43.2	4209
22	Sikkim	1	1	1	100.0	2	2	2	1	100.0	3	0	0	0	-	3
23	Tamil Nadu	15	11	0	0.0	82	31	28	6	25.0	86	23	14	0	-	100
24	Telangana	419	298	6	5.0	795	530	420	31	13.7	988	573	407	2	2.5	1312
25	Tripura	0	0	0	-	0	2	2	0	-	2	2	0	0	-	2
26	Uttar Pradesh	145	110	1	50.0	268	36	51	1	100.0	1081	3	3	1	100.0	1083
27	Uttarakhand	7	5	1	50.0	16	8	7	1	100.0	22	13	11	2	100.0	31
28	West Bengal	101	60	1	9.1	346	99	49	0	0.0	390	90	69	0	0.0	457
	TOTAL STATE(S)	6521	5579	503	23.6	26230	7562	5916	741	26.5	30039	8266	6476	347	28.5	35287
29	A&N Islands	1	1	0	0.0	25	3	0	0	0.0	24	2	3	0	-	27
30	Chandigarh	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
31	D&N Haveli and Daman & Diu+	3	3	0	-	16	0	1	0	0.0	10	0	1	0	-	11
32	Delhi	0	1	0	-	11	2	0	0	-	11	1	3	0	-	14
33	Jammu & Kashmir*	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	0	0	0	-	0
35	Lakshadweep	0	0	0	-	0	0	0	0	-	0	1	0	0	-	0
36	Puducherry	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0
	TOTAL UT(S)	4	5	0	0.0	52	5	1	0	0.0	45	4	7	0	-	52
	TOTAL (ALL INDIA)	6525	5584	503	23.5	26282	7567	5917	741	26.4	30084	8270	6483	347	28.5	35339

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

*1 Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Conviction Rate (CVR) and Cases Pending Trial at the end of the year (CPTEY) under Total of SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Tribes during 2021-2022

SL	State/UT	2021					2022				
		CR	CCS	CON	CVR	CPTEY	CR	CCS	CON	CVR	CPTEY
1	Andhra Pradesh	361	346	3	5.6	1177	396	280	2	1.4	1313
2	Arunachal Pradesh	1	0	0	-	0	0	0	0	-	0
3	Assam	16	9	0	-	56	9	7	1	100.0	62
4	Bihar	103	66	4	36.4	585	146	102	1	4.2	663
5	Chhattisgarh	506	512	27	24.3	2314	516	546	200	76.6	2599
6	Goa	5	4	0	0.0	22	1	1	1	100.0	22
7	Gujarat	341	328	0	0.0	2978	330	286	6	8.0	3186
8	Haryana	0	0	0	-	1	0	0	0	-	1
9	Himachal Pradesh	7	6	0	-	24	4	4	0	-	28
10	Jharkhand	250	144	17	63.0	1231	283	121	21	30.9	1284
11	Karnataka	358	342	0	0.0	2067	438	341	3	0.8	2020
12	Kerala	133	112	9	29.0	649	172	174	11	10.2	713
13	Madhya Pradesh	2627	2547	336	34.3	11442	2979	2913	417	35.9	13192
14	Maharashtra	628	557	12	11.8	3770	742	591	25	12.1	4149
15	Manipur	0	0	0	-	3	1	0	0	-	3
16	Meghalaya	0	0	0	-	0	0	0	0	-	0
17	Mizoram	0	0	8	100.0	0	29	29	2	66.7	26
18	Nagaland #	0	0	0	-	0	0	0	0	-	0
19	Odisha	676	647	0	0.0	5851	773	807	9	19.6	6612
20	Punjab	0	0	0	0.0	2	0	0	0	0.0	0
21	Rajasthan	2121	950	125	45.1	4882	2521	1109	183	46.0	5590
22	Sikkim	1	1	0	0.0	3	4	1	0	0.0	3
23	Tamil Nadu	39	18	0	-	118	67	59	0	0.0	170
24	Telangana	512	505	7	5.2	1681	545	575	18	6.5	1977
25	Tripura	0	0	0	-	2	3	0	0	-	2
26	Uttar Pradesh	4	3	0	-	1086	5	4	0	-	1090
27	Uttarakhand	6	4	0	-	35	1	1	0	-	36
28	West Bengal	92	73	0	0.0	515	90	101	1	2.9	581
	TOTAL STATE(S)	8787	7174	548	28.2	40494	10055	8052	901	28.1	45322
29	A&N Islands	3	4	0	0.0	30	3	3	0	-	33
30	Chandigarh	0	0	0	-	0	0	0	0	-	0
31	D&N Haveli and Daman & Diu	3	1	0	-	12	5	4	0	0.0	14
32	Delhi	5	3	0	-	17	0	1	0	-	18
33	Jammu & Kashmir	1	0	0	-	0	1	1	0	-	1
34	Ladakh	0	0	0	-	0	0	0	0	-	0
35	Lakshadweep	0	0	0	-	0	0	1	0	-	0
36	Puducherry	0	0	0	-	0	0	0	0	-	0
	TOTAL UT(S)	12	8	0	0.0	59	9	10	0	0.0	66
	TOTAL (ALL INDIA)	8799	7182	548	28.1	40553	10064	8062	901	28.1	45388

Source: Crime in India

Clarifications are pending from Nagaland for the year 2022